

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.89/97

MONDAY THIS THE 31ST DAY OF MARCH, 1997.

CORAM

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. N.K.Omanakuttan,  
Ex-Casual Labourer, Southern Railway,  
Trivandrum Division,  
residing at Naduvile Parambil,  
Mundankavu,  
Chenganoor Post,Alleppey Dist.

2. R.Gopalakrishnan  
Ex-Casual Labourer, Southern Railway,  
Trivandrum Division, residing at  
Alampalli Tharayil,  
Pandavanpara, Chenganoor Post,  
Alleppey District.

.... Applicants

(By Advocate Mr.T.C.Govindaswamy)

Vs.

1. Union of India through the  
General Manager, Southern Railway,  
Headquarters Office, Park Town PO,  
Madras.3.

2. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division, Trivandrum.14. ... Respondents

(By Advocate Mr. James J Nedumpara for Mathews J Nedumpara)

The application having been heard on 31.3.1997, the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are pre 1981 retrenched casual  
labourers. Their prayer is that they may be re-engaged  
in preference to persons with lesser number of days  
of service.

contd....

2. Respondents have submitted in their reply statement that the name of the first applicant has been registered in the supplementary list of retrenched casual labourers and that the merged list is being prepared in terms of the directions of this Tribunal. The first applicant will be re-engaged in accordance with that list. In case the respondents wish to verify the records of the first applicant, they may call for that and do so.

3. In respect of the second applicant, respondents submit that he has not applied within the prescribed last date for registration of name in the supplementary list.

4. We record the above submissions. In the light of the submissions, no relief can be granted to the second applicant. He is however, free to approach the departmental authorities with such documents as he may have to support his claim.

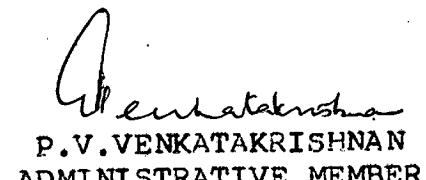
5. Application is disposed of as aforesaid.

No costs.

Dated the 31st day of March, 1997,



A.M. SIVADAS  
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

ks.